

## Wired web: Surging electrical accidents in Bengaluru

Despite the focus on infrastructure development in the city, which includes some mega projects, electrical safety is often compromised, with 607 lives lost in the past five years, reports Jahnavi T.R. A recent accident brought the focus back on what must be done to protect citizens

n November 19, after celebrating Deepavali in Tamil Nadu, 23-year-old Soundharya and her nine-month-old Soundharya and her nine-month-old Soundharya and her nine-month-old Santohs Kumar. After deboarding a bus at Silk Board junction, the family took a bus to Hope Farm junction in the city's eastern part.

What followed were moments of horror. The young mother and her baby were charred to death on the footpath they were walking on. They had stepped on a live electrical conductor that had snapped. Kumar, who tried to save his wife and daughter, also suffered an electric shock. The tragic accident caused an uproar in the city, with the public and political leaders from the Opposition demanding swift action and accountability.

However, this was not an isolated incident. Ac

accountability. Was not an isolated incident. According to statistics shared by the Bangalore Electricity Supply Company (Bescom), which has Jurisdiction over eight districts, including Karnatala's capital, between the financial years 2018-19 and 2023-24 (until October), there have been 607 fatal electrical accidents. While 572 of them were non-departmental (members of the public), 35 of them were departmental, Apart from this, there were also 203 non-fatal, non-departmental accidents, and 168 non-fatal departmental accidents in these five years.

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"There is no way to walk on the footpaths in "There is no way to walk on the footpaths in the city now without worrying about your safety. There are so many wires either dangling from poles or bunched up on one side of the footpath. How can people distinguish which one is a live wire and which one is an optical fibre cable, es-pecially when they are walking around at night? My mother has now stopped walking on foot-paths for this reason," said Kiran Kumar, a resi-dent of Haralur.

## Kinds of accident

Kinds of accident According to experts, 400 to 600 electrical fatal-ities occur every year across Karnataka. Apart from snapped conductors, the other common electrical hazards include building fires due to short circuits, flammable items placed nea switchboards or electric panels, improper earth-ing, and electricity leakage. A former officer of the Electrical Inspectorate



PRABHAKAR
ormer member
of the advisory
committee, KERO

even among Escoms.

Year	Depart	Department		Non-department	
	Fatal	Non-fatal	Fatal	Non-fatal	
2018-19	8	47	128	44	227
2019-20	9	20	83	37	149
2020-21	4	21	56	29	110
2021 - 22	7	31	101	42	181
2022 - 23	6	28	128	31	193
2023 – 24 (up to October)	1	21	76	20	118
Total	35	168	572	203	978





An open electrical box on Mysuru Road in Bengaluru. к. м

spoke of how, in the last 10-15 years, electrical actidents have increased in rural areas due to habazard drawing of cables, among other things. "For example, for the Niranthara Jyothi scheme (which aims to ensure 24-hour uninterrupted power supply in rural areas), they have drawn new lines along the old lines, causing interference. When lines pass too close to each other and come into contact, it might result in sparks and subsequently in the snapping of conductors,

which causes accidents," he explained. He added that the victims of such accidents are usually la-bourers who work with contractors. Animals have also been victims of electrical ac-cidents over the years. "Al least 20-25 elephans die every year in forest areas where branches fall and break or cause electricity lines to sag. Even in villages close to forests, there are fences which are electrified, and animals die when they en-counter them," the retired officer said.

In urban areas, the problems mostly arise out of rapid, unplanned development and construction. "The buildings are constructed dangerously close to the electric lines. While they comply with regulations on the ground floor, as the building goes up, they portrude towards the road, and this results in deaths during construction. Neither does the electricity department concerned nor do the local authorities issue any notices [to construction for violating construction regulations]." tractors for violating construction regulations],"

he said.

Lack of action

After the electrocution case at Hope Farm junction, Karnataka's Energy Minister K.J. George announced that four investigations would take place to determine the details of the case. The National Human Rights Commission and Lokayukta took sto motu took cognisance of the matter, and demanded reports. However, questions have been raised about the presumed silence of the Karnataka Electricity Regulatory Commission, the watchdog of electricity in the State.

Advocate Shridhar Prabhu, who has represented many electricity-relact cases, pointed out that while there have been no systematic changes in the last few years when it comes to electrical accidents, a legal resolution has remained a challenge and the KERC has remained quiet.

"Ere my electrical installation to take place in

quiet.

"For any electrical installation to take place in the State, its safety must be approved by the Chief Electrical Inspectorate. Vet, it is a lacuna that when an electrical accident occurs, they are not held responsible. The State should also be equally responsible as they are the ones who constitute the Inspectorate. Similarly, the KERC issues It-cences to distributors, and it takes no action when gadgets are burnt or when there is a loss of life or limb. Let alone suo motu cognisance, they do not take action even when a complaint is filed," prabhu alleged. "All four – the electricity supply companies (Escoms), the State government, the Chief Electrical Inspectorate and the KERC – should be held primarily responsible in these cases; he added.

M.G. Prabhakar, a former member of the advisory committee, KERC, also said the commission had not kept an active watch on the findings of technical audits and compliance audits, which are mandated for transmitters and distributors by the Commission itself. "Periodically, with respect to everything electricity in Karmataka, the KERC should order compliance audits to bring some order to the chaos. If these audits happen in at least one aspect (of electrical equipment) every year, there will be some fear, even among Escoms," he said.

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coms, "he said.

The former officer of the Inspectorate also said the guidelines issued by KERC were only on paper and not being implemented. "The commission should take stringent action, and a safety committee should be formed with members from Escons, KPTCL, and the inspectorate to implement these things. The KERC can also take up a compensive programme with a pilot project in a sub-division where they can create a safe electric ity zone and correctly address the lacunae and unsafe practices and make it a model to follow." He added that in order to reduce accidents, there should be some focus on the quality of equipment and the kind of work provided by escoms. Experts emphasised that despite so many electrical accidents occurring every year, the victims often did not know what legal routes they could also they could apply for compensation. "People do not know who to approach. There is no sufficient publicity about legal awareness. People think it is like regular litigation that takes a few years. They should know about the strict liability principle (a compensation) or writ petitions dereced the processed sooner than regular cases), "Prabhu said.

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However, he added that unlike the Motor Accidents Claims Tribunal, there were no legal services available for victims. "The State should either constitute a tribunal to adjudicate the victims' claim or give MMCT the power to adjudicate even in these cases to determine the quantum of compensation." He also said that the State and Escoms should provide legal services and fund the litigation of the victims, and group insurance schemes should be introduced for all electrical consumers in the State. consumers in the State

Steps by Escoms
After the recent electrocution deaths, officials of Bescom said internal meetings were held to determine the places and equipment that need immediate attention, and their maintenance and repair work would be taken up immediately. A circular was issued by the Energy Department a few days after the accident to all the Escoms and transmission corporations to implement measures such as training of substation staff about severation of electrical accidents, creation of awareness among the public about electrical accidents, organisation of Safety Day where awareness is created about best practices and regular maintenance of electrical grids as per the safety manual of KERC and KPTCL, among other things.

The Energy Minister also said that once the investigation reports are out, strict action will be used to implement safe electricity my will be used to implement safe electricity my projects – Aerial Bunching of Cables (ABC) and Undergound Cables (UG). Almost five years after starting them, out of a total of 6,434 km of LT wires, 5,900 km (97%) have been converted into UG cables, until October.

ABC and out of 7,182 km of 11 KV lines, 6,900 kilometres (96%) have been converted into UG cables, until October.

The company had also taken up the replacement of old transformers by special design transformers (erected at a height of about 2 metres to ensure that it does not pose a threat to those who come in contact) in at least 3,000 hazardous locations and the ones which were obstructing pedestrian movement. An official said that the replacement of 40 old transformers are pending.

For assistance in case of electrical accidents, citizens can call 1912, the 24/7 helpline number of Bescom.